

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 4**

SERVICE TAX APPEAL NO. 50114 OF 2019

[Arising out of Order-in-Appeal No.457 (SM)ST/JPR/2018 dated 28.09.2018 05.10.2018
Passed by the Commissioner (Appeals), CE & CGST, Jaipur]

EIH LIMITED (Unit : Oberoi Vanyavilas)

Ranthambore Road,
Sawai Madhopur -322021 (Raj.)

Appellant

Vs.

**COMMISSIONER OF CGST & CENTRAL EXCISE-
ALWAR**

A Block, Surya Nagar,
Alwar – 301001 (Raj.)

Respondent

Appearance:

Present for the Appellant : Mr. Shivam Bansal, Advocate

Present for the Respondent: Mr. Rajeev Kapoor, Authorised Representative

CORAM:

HON'BLE DR. RACHNA GUPTA, MEMBER (JUDICIAL)

HON'BLE MRS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

Date of Hearing/ Decision : **05/04/2024**

FINAL ORDER No. 55601/2024

HEMAMBIKA R. PRIYA

Ld. Counsel has placed on record copy of the discharge certificates in the Form of **SVLDRS – 1 and 4**. Ld. Departmental Representative has also acknowledged the same. In view thereof and in view of the intent of Sabka Viswas (Legacy Dispute Resolution) Scheme (SVLDRS), the appeal is hereby ordered to be **dismissed as deemed withdrawn**.

**(RACHNA GUPTA)
MEMBER (JUDICIAL)**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**